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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

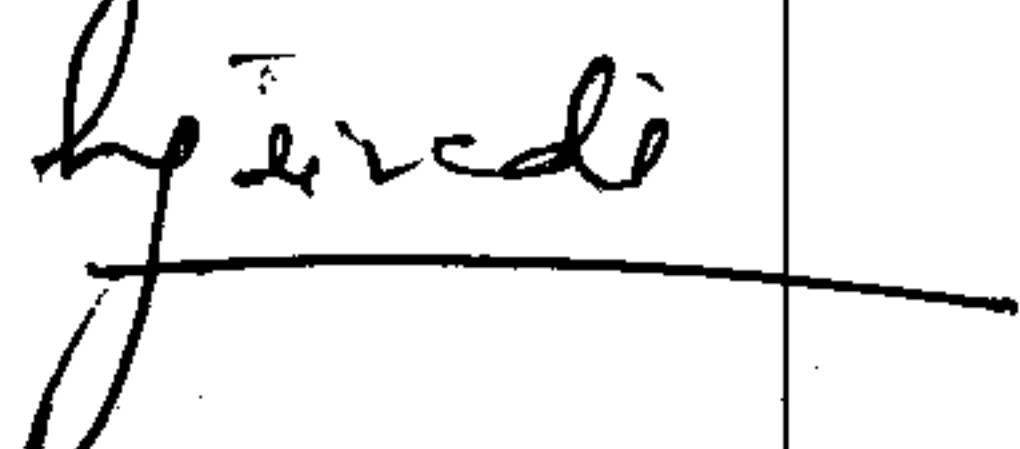
IA 391/2017 With CP(CAA) No. 18/NCLT/AHM/2017  
With Gujarat High Court C.A. no. 517/2016

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: Pari Stock Trading Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	HIREN TRIVEDI	Advocate	Petitioner	
2.				

**ORDER**

Learned Advocate Mr. Hiren Trivedi i/b Learned Advocate Mr. Sharvil Majmudar present for Petitioner.

Representation of Official Liquidator not filed.

None appeared for RD.

Heard arguments of Learned Counsel for petitioner.

Regional Director is director to appear before this Tribunal either in person or through professional and explain about its remarks in para 2(g) of the representation.

Petitioner to serve the copy of this order on Regional Director and shall file proof of service.

List the matter on 11.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.